KAMA HOLDINGS LIMITED

KAMA Holdings

CIN : L92199DL2000PLC104779
Registered Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Place, Noida Link Road, Mayur Vihar Phase I Extn, Delhi – 110091
Corporate Office: Block C, Sector 45, Gurugram-122003
Tel. No : (+91-124) 4354400 • Fax : (+91-124) 4354500
Email : info@kamaholdings.com
website : www.kamaholdings.com

NOTICE

NOTICE is hereby given pursuant to Regulation 29 read with Regulation 47 and other applicable provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the KAMA Holdings Limited will be held on Monday, the 10th August, 2020 inter-alia, to approve the unaudited financial results for the quarter ended 30th June, 2020.

This Information is also available on the Company's website i.e. www.kamaholdings.com and also on the websites of the BSE Limited– www.bseindia.com, Stock Exchange where Company's shares are listed.

for **KAMA HOLDINGS LIMITED**
Sd/-
EKTA MAHESHWARI
(Whole Time Director, CFO & Company Secretary)

Place: Gurugram
Date : July 31, 2020

INTERNATIONAL SECURITIES LIMITED

CIN:L74899DL1993PLC053034
Regd. Office : 14 (II Floor, Front Block), Sagar Apartments, 6, Tilak Marg, New Delhi -110001
Tel No-011-23071222-229, Fax No.- 011-23071230
E-Mail : isl@bol.net.in, Website : www.internationalsecuritiesltd.com

Statement of Audited Financial Results for the Year Ended and Quarter Ended as on 31st March, 2020

(Rs. in lacs)

	PARTICULARS	Quarter ended			Year Ended	
		31/03/2020 Audited	31/12/2019 Unaudited	31/03/2019 Audited	31-03-2020 Audited	31-03-2019 Audited
1	Total Income from operations (net)	-49.17	23.35	88.48	-230.86	-125.35
2	Net Profit / (Loss) for the period (before Tax, Exceptional and /or Extraordinary items)	-136.67	-18.74	13.57	-436.36	-324.58
3	Net Profit / (Loss) for the period before Tax (after Exceptional and /or Extraordinary items)	-136.67	-18.74	13.57	-436.36	-324.58
4	Net Profit / (Loss) for the period after Tax (after Exceptional and /or Extraordinary items)	-28.17	-18.74	99.38	-327.86	-238.77
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-28.17	-18.74	99.38	-327.86	-238.77
6	Equity Share Capital	300.00	300.00	300.00	300.00	300.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of Previous Year)	341.66	369.83	669.53	341.66	669.53
8	Earnings per share (of Rs.10/-each) (for continuing and discontinued operations):					
	(a) Basic	-0.94	-0.62	3.31	-10.93	-7.96
	(b) Diluted	-0.94	-0.62	3.31	-10.93	-7.96

Note :

1. The above audited results for the quarter and year ended 31st March, 2020 has been reviewd by the Audit committee and approved by the Board of Directors at their respective meetings held on 30 July, 2020. The Finacial results for the year ended 31st March, 2020 has been audited by the satatuory Auditors of the Company.
2. The above is an extract of the detailed format of Audited Financial results for the year ended and quarter ended on March 31, 2020 filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited financial results and quarter ended on March 31, 2020 are available on Company's Websites www.internationalsecuritiesltd.com and on the website of the Matropolitan Stock Exchanges.

For & on behalf of the Board International Securities Limited
Sd/-
Rajeev Kumar Gupta
Whole Time Director
DIN No. : 00039399

Place : New Delhi
Date : 30.07.2020

INDIAN OVERSEAS BANK

GOHANA ROAD, SONIPAT BRANCH
(Opp. Om Petrol Pump, Gohana Road, Sonipat)

(APPENDIX IV)
POSSESSION NOTICE [(Rule 8(1)]

Whereas

The undersigned being the Authorised Officer of the **Indian Overseas Bank** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 28.08.2018** calling upon the **borrowers/mortgagors/guarantors 1. M/s Praveen Dairy Prop. Mr. Praveen Kumar S/o Samundar Singh 2. Mr. Samundar Singh S/o Risal Singh 3. Mr. Ashok Kumar S/o Samundar Singh 4. Mr. Vinod Kumar S/o Samundar Singh 5. Smt. Chandro Devi w/o Samundar Singh. Address: Saraswati Vihar, Mehlana Road,Sonipat-131001** to repay the amount mentioned in the notice being **Rs.21,77,259.12/-** as on **30.05.2018** with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notice.

(1) The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **30th day of July of the year 2020.**

(2) The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for an amount of **Rs. 23,19,743.12/-**as on **30.05.2020** with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is **Rs. 23,69,725.12/-** payable with further interest at contractual rates & rests, charges etc., till date of payment.

(3) The borrowers attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them, to redeem the secured assets..

Description of the Movable/Immovable Property

1. Hypothecation of livestock of buffaloes, calves, dairy equipments, cattle feeds etc.

2. All that part and parcel of the property consisting of 1st part of land & Building of total extent of 153.00 Sq. Yds situated at Khewat No. 543, 868 khata No. 675,1102 and Killa No. 59//9/2(4-13), 12/(5-17), Saraswati Vihar, Garhi Brahmnan, Mehlana Road, Sonipat and 2nd part of total extent of 200.00 Sq. Yds. at Khewat no. 434K, Khata No. 539, Saraswati Vihar, Garhi Brahmnan, Mehlana Road, Sonipat within the registration sub-district Sonipat and District Sonipat

Bounded On the **North by** - Plot Others, On the **South by** - Ram Kumar Saini Farm On the **East by** - Street, On the, **West by** - Street

Date : 30.07.2020
Place: Sonipat

Sd/- Authorised Officer
Indian Overseas Bank

PUBLIC NOTICE

Form No. INC-26
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Before the Central Government
Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **B.M. GRAPHICS PRIVATE LIMITED** having its registered office at Office Space No. 120, First Floor, Sundram Tower, Plot No. 22-23, DDA Community Centre, Paschim Vihar, New Delhi-110063

..........**Applicant**

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **Monday, the 13th day of July, 2020** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs at B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex New Delhi – 110003** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

B.M. Graphics Private Limited
CIN U65923DL1991PTC316020
Office Space No. 120, First Floor, Sundram Tower, Plot No. 22-23, DDA Community Centre, Paschim Vihar, New Delhi-110063
Email: bmgraphicsp@gmail.com

For and on behalf of the Applicant
B.M. Graphics Private Limited
Sd/-
Manoj Vasant Somvanshi
Director
(DIN –06454734)

Date: 29.07.2020
Place: New Delhi

CAPITAL TRADE LINKS LIMITED

CIN: L51909DL1984PLC019622
Reg. Off.- Capital House, B-4, LGF, Ashoka Niketan, Delhi-110092
Website: www.capitaltrade.in, **Email id:** info@capitaltrade.in

INFORMATION REGARDING 35TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE/ OTHER AUDIO-VISUAL MEANS

In view of the continuing Covid-19 Pandemic, the Ministry of Corporate Affairs (MCA) has vide its circular dated May 5, 2020 read with circulars dated April 8, 2020 & circular dated April, 13th 2020) permitted the holding of AGM through Video Conference or Other Audio-Visual Means (OAVM). In compliance with these Circulars and the relevant provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the upcoming AGM of the Company will be held on 31/08/2020 at 9.30 a.m. through VC/OAVM.

As per aforesaid circulars, the Notice of AGM along with the Annual Report for FY 2019-2020 has to be sent only by electronic mode to those Members whose E-mail Id are already registered with the Company/ Depositaries. The Company is also providing e-voting and remote e-voting facility to all its Members similar to earlier practices.

If your email ID is already registered with the Company/ Depositary, Notice of AGM along with annual report for FY 2019-2020 and login details for e-voting shall be sent to your registered email address. In case you have not registered your email ID with the Company/ Depositary, please follow below instructions to register your email ID for obtaining annual report for FY 2019-2020 and login details for e-voting.

Physical Holding	Send a signed request to Registrar and Transfer Agents of the Company, MAS Services Limited at info@masserv.com providing Folio number, Name of the shareholder, scanned copy of the share certificate (Front and Back), PAN (Self attested scanned copy of PAN Card) for registering email address. Please send your bank detail with original cancelled cheque to our RTA (i.e. MAS Services Limited, T-34 2nd Floor, Okhla industrial area phase-II, New Delhi 10020 alongwith letter mentioning folio no. PLEASE UPDATE THE SAME ON OR BEFORE 07/08/2020
Demat Holding	Please contact your Depositary Participant (DP) and register your email address as per the process advised by DP.

The Notice of AGM and Annual Report for FY 2019-2020 will also be available on Company's website - https://www.capitaltrade.in/ and website of BSE Limited at www.bseindia.com. Members attending the meeting through VC/ OAVM shall be counted for the purpose of Quorum under Section 103 of the Companies Act, 2013.

For **Capital Trade Links Limited**
Sd/-
Arya Jadon
Company Secretary & Compliance

Place: Delhi
Date: 31.07.2020

SAI BABA INVESTMENT AND COMMERCIAL ENTERPRISES LIMITED

CIN : L01100DL1981PLC012736
Reg. Office : 33/36, Basement, West Patel Nagar, New Delhi-110008.
Email Id : saibabacommercials@gmail.com, **Website :** www.saibabainvest.co.in
Tel : 011-41056203, **Contact no. +** 917303988341

Extract of Standalone Audited Financial Results for the Quarter and Year ended 31.03.2020

(Rs. In Lacs except earning per share)

	Particulars (Refer Notes Below)	Quarter ended (31/03/2020) (Audited)	Year Ended (31/03/2020) (Audited)	Corresponding 3 months ended in the previous year (31/03/2019) (Audited)
1.	**Total Income from Operations**	49.47	123.10	47.48
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items*)	(255.54)	(201.98)	33.16
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items*)	(255.54)	(201.98)	33.16
4.	**Net Profit/(Loss) for the period after tax(after Exceptional and/or Extraordinary items)**	(255.54)	(201.98)	23.75
5.	**Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income(after tax)]**	(255.54)	(201.98)	23.75
6.	Equity Share Capital	1,126.50	1,126.50	1,126.50
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	184.66	184.66	129.70
8.	Earning Per Share (of Rs.10/- each) (for continuing and discontinued operations)			
	1. Basic :	(2.27)	(1.79)	0.02
	2. Diluted :	(2.27)	(1.79)	0.02

Note:-
The above is an extract of the detailed format of Quarterly and Yearly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI(Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange (www.bseindia.com) and the Company (www.saibabainvest.co.in).

For Sai Baba Investment and Commercial Enterprises Limited
Sd/-
Jigar Bhadresh Gandhi
Whole Time Director (WTD)
DIN: 07910717

Date: 31/07/2020
Place : New Delhi

HINDUSTAN ADHESIVES LIMITED

CIN:L74899DL1988PLC031191
Regd. Off. : B-2/8 Safdarjung Enclave, Delhi -110029
Tel 41650347, Fax no. 011-26191358
Email ID info@bagla-group.com,website.www.bagla-group.com

Statement of Audited Financial Results for the Year Ended and Quarter Ended as on 31st March, 2020

(Rs. in lacs)

	PARTICULARS	Quarter ended			Year Ended	
		31/03/2020 Audited	31/12/2019 Unaudited	31/03/2019 Audited	31-03-2020 Audited	31-03-2019 Audited
1	Total Income from operations (net)	3,372	4,174	4,327	15,872	14,238
2	Net Profit / (Loss) for the period (before Tax, Exceptional and /or Extraordinary items)	(28)	234	217	574	355
3	Net Profit / (Loss) for the period before Tax (after Exceptional and /or Extraordinary items)	(28)	234	217	574	355
4	Net Profit / (Loss) for the period after Tax (after Exceptional and /or Extraordinary items)	56	234	43	658	237
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	56	234	43	658	237
6	Equity Share Capital	512	512	512	512	512
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of Previous Year)	-	-	-	-	2,420
8	Earnings per share (of Rs.10/-each) (for continuing and discontinued operations):					
	(a) Basic	1.09	4.57	0.84	12.85	4.63
	(b) Diluted	1.09	4.57	0.84	12.85	4.63

Note :

1. The above financial results have been reviewed by the Audit Committee and taken on record by the Board of Directors of the Company at their meeting held on 30.07.2020 and the Statutory Auditor of the Company has issued their Limited Review Report on the same.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Metropolitan Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements, 2015.The full format of the Quarterly Financial Results are available on the Metropolitan Stock Exchange website Stock Exchange websites, namely The Bombay Stock Exchange Limited - www.bseindia.com, The Calcutta Stock Exchange -www.cse-india.com and the Company's website-www.bagla-group.com.

For & on behalf of the Board
Hindustan Adhesives limited

Sd/- Amit Kumar, Director
Sd/- M.S.Bagla, Managing Director

Place : Delhi
Date : 30.07.2020

PUBLIC NOTICE

Form No. INC-26
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Before the Central Government
Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **MALDON DEVELOPERS PRIVATE LIMITED** having its registered office at Office No F-11, First Floor, St. Soldier Tower, G-Block, Community Centre, Vikas Puri, New Delhi 110018

..........**Applicant**

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **Monday, the 13th day of July, 2020** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs at B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex New Delhi – 110003** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Maldon Developers Private Limited
CIN U70102DL2007PTC162466
Office No F-11, First Floor, St. Soldier Tower, G-Block, Community Centre, Vikas Puri, New Delhi 110018
Email: mpmdpl@gmail.com

For and on behalf of the Applicant
Maldon Developers Private Limited
Sd/-
Manoj Vasant Somvanshi
Director
(DIN –06454734)

Date: 29.07.2020
Place: New Delhi

The Karur Vysya Bank Ltd., DIVISIONAL OFFICE, No.6, 3rd Floor, Pusa Road, Opp: Metro Pillar No: 80, New Delhi – 110 006

KVB Karur Vysya Bank — Smart way to bank

SP-2: Possession Notice (For Immovable Property)
SECURITY INTEREST (ENFORCEMENT) RULES, 2002
[Rule 8(1)]

Whereas, the undersigned being the Authorized officer of THE KARUR VYSYA BANK LIMITED under the Securitisation & Reconstruction of Financial Assets And Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **19.03.2020** calling upon the borrower **(1) M/S Rudra Buildwell Projects Pvt Ltd, Regd. Office at D-53, Okhla Phase I, New Delhi – 110 020, (2) Mr Mukesh Khurana, S/O Mr Ram Prakash Khurana, B-7, Extn – 100, Safdarjung Enclave, Delhi; (3) Mr Nitin Dua, S/O Mr Ram Nath Dua, 95, Sector – 15 A, Faridabad – 121 002** to repay the amount mentioned in the notice being **Rs. Rs.90,68,749.75 (Rupees Ninety Lakhs Sixty Eight Thousands Seven Hundred Forty Nine and Paisa Seventy Five only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sec.13(4) of the said Act read with Rule 8 of the said Rules on this **30th day of July of the year 2020**

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets which reads as below:

(8) If the dues of the secured creditor together with all costs, charges and expenses incurred by him are tendered to the secured creditor at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by the secured creditor, and no further step shall be taken by him for transfer or sale of that secured asset."

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE **KARUR VYSYA BANK LIMITED** for an amount **Rs.90,68,749.75 (Rupees Ninety Lakhs Sixty Eight Thousands Seven Hundred Forty Nine and Paisa Seventy Five only)** and interest thereon.

Description of the Immovable Property

Entire Residential plot No: 2, Block – SD, Sector – 70, Noida, Gautam Budh Nagar District approximately admeasuring 407.40 sq. mts and bounded as below:
North : Plot No: BH-30 South : 18.00 mt wide Road
East : Plot No: SP-02 West : Plot No: BH-38

Date : 30.07.2020
Place: Delhi

AUTHORIZED OFFICER
THE KARUR VYSYA BANK LIMITED

PUBLIC NOTICE

Form No. INC-26
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Before the Central Government
Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **Pecos Exim Private Limited** having its registered office at Office No F-11, First Floor, St. Soldier Tower, G-Block, Community Centre, Vikas Puri, New Delhi 110018

..........**Applicant**

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **Monday, the 13th day of July, 2020** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs at B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex New Delhi – 110003** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Pecos Exim Private Limited
CIN U45200DL2007PTC159359
Office No F-11, First Floor, St. Soldier Tower, G-Block, Community Centre, Vikas Puri, New Delhi 110018
Email: pecosexim@gmail.com

For and on behalf of the Applicant
Pecos Exim Private Limited
Sd/-
Manoj Vasant Somvanshi
Director
(DIN –06454734)

Date: 29.07.2020
Place: New Delhi

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF IMPERIAL FASTNERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Imperial Fastners Private Limited
2.	Date of incorporation of Corporate Debtor	29/04/1982
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identification No. of Corporate Debtor	U74899DL1982PTC013567
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 1092, Shiv Motor Market, Bara Bazar, Kashmare Gate, Delhi-110006 Factory/Corporate Office Address : Behrampur Road, Khandsa, HSIIDC, Udyog Vihar, Phase VII, Behind Haryana Roadways Workshop, Gurgaon – 122001, (NCR) Haryana, India
6.	Insolvency commencement date in respect of Corporate Debtor	29/07/2020
7.	Estimated date of closure of insolvency resolution process	25/01/2020 i.e. 180 days from the date of commencement of CIRP being 29/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanyam Goel **Reg. No.** IBBI/IPA-002/IP-N00138/2017-18/10397
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana -122001, **E-mail:** goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana -122001, **E-mail:** cirp.imperial@gmail.com
11.	Last date for submission of claims	12/08/2020 i.e. 14 days from the date of commencement of CIRP being 29.07.2020.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads **Physical Address :** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Imperial Fastners Private Limited on 29/07/2020.

The creditors of Imperial Fastners Private Limited, are hereby called upon to submit their claims with proof on or before 12/08/2020to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;
Form C for claims by Financial Creditors;
Form CA for claims by Financial Creditors in a Class
Form D for claims by workmen and Employees;
Form E for claims by Authorized Representatives of Workmen and Employees
Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Sd/-
Sanyam Goel
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

Date : 31/07/2020
Place : Gurugram

BERVIN INVESTMENT & LEASING LIMITED

Regd. Office: 607, Rohit House, 3 Tolstoy Marg, New Delhi-110001
CIN : L65993DL1990PLC039397, Web: www.bervin.com, Email: secretary@bervin.com

Statement of Audited Standalone Financial Results for the Quarter/Year Ended 31st March, 2020

(Amount in Lacs)

Sl. No.	Particulars	3 months ended 31.03.2020 Audited	Year to date figures for current period ending 31.03.2020 Audited	Year to date figures for previous year ending 31.03.2019 Audited
1.	Total Income from Operations	(141.02)	177.14	1,553.10
2.	Net Profit/(Loss) for the period before tax (before Exceptional and/or Extraordinary items)	(205.53)	83.41	1,401.32
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(205.53)	83.41	1,401.32
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(222.32)	66.62	1,103.52
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax))	**(222.32)**	**66.62**	**1,103.52**
6.	Equity Share Capital	**589.81**	**589.81**	**589.81**
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year)	**997.85**	**997.85**	**1,282.25**
		31.03.2020	**31.03.2020**	**31.03.2019**
8.	Earnings Per Share (of Rs. 10/- each) (For continuing and discontinued operations)			
	(1) Basic (Rupees per equity share)	**(3.48)**	**1.41**	**23.76**
	(2) Diluted (Rupees per equity share)	**(3.48)**	**1.41**	**23.76**

NOTES :

1) No Leasing Business has been undertaken during the quarter.
2) The above results were reviewed by the Audit Committee and thereafter taken on record and approved by Board of Directors at their meeting held on July 31, 2020.
3) Figures for the quarter/year ended 31st March 2019 have been regrouped wherever necessary to make them comparable with figures of the current quarter ended 31st March, 2020.
4) As the Company is engaged in a single primary business segment, the disclosure requirement of Accounting Standard (AS-17) 'Segment Reporting' notified under Section 133 of the Companies Act, 2013, read together with paragraph 7 of the Companies (Accounts) Rules, 2014 and the relevant provisions of the Companies Act, 2013 are not applicable.
5) The above is an extract of the detailed format of Quarterly / Yearly Financial Results filed with the Stock Exchanges for the Quarter / Year Ended 31st March, 2020 under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The detailed format of the same is available on the Stock Exchange website (www.bseindia.com) & Company's website (www.bervin.com)

For and on behalf of the Board of Directors
Sd/-
S. K. Murgai (Director)
DIN : 00040348

Place : New Delhi
Dated : 31st July, 2020

The Karur Vysya Bank Ltd., 882, Master Prithvinath Marg, Karolbagh, New Delhi – 110 005

KVB Karur Vysya Bank — Smart way to bank

SP-2: Possession Notice (For Immovable Property)
SECURITY INTEREST (ENFORCEMENT) RULES, 2002
[Rule 8(1)]

Whereas, the undersigned being the Authorized officer of THE KARUR VYSYA BANK LIMITED under the Securitisation & Reconstruction of Financial Assets And Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **13.05.2019** calling upon the borrower **(1) Shri Raj Kumar Rathi, S/O Punam Chand Rathi; (2) Mrs Akriti Rathi, W/O Saurabh Rathi; (3) Mrs Sonal Rathi, W/O Udit Rathi; (4) Mrs Divya Rathi, W/O Shrivardhan Rathi; (5) Mrs Sushma Rathi, W/O Raj Kumar Rathi,** all are R/O 26 A Sadhna Enclave, Malviya Nagar, New Delhi – 110 017 to repay the amount mentioned in the notice being **Rs. 1,24,97,942.57 (Rupees One Crore Twenty Four Lacs Ninety Seven Thousands Nine Hundred Forty Two and Paisa Fifty Seven Only)** within 60 days from the date of receipt of the said notice.

The undersigned being the Authorized officer of THE KARUR VYSYA BANK LIMITED under the Securitisation & Reconstruction of Financial Assets And Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **13.05.2019** calling upon the borrower **(1) Mr Srivardhan Rathi, S/O Shri Pradeep Rathi; (2) Mrs Akriti Rathi, W/O Saurabh Rathi; (3) Mrs Sonal Rathi, W/O Udit Rathi; (4) Mrs Divya Rathi, W/O Shrivardhan Rathi; (5) Mrs Sushma Rathi, W/O Raj Kumar Rathi,** all are R/O 26 A Sadhna Enclave, Malviya Nagar, New Delhi – 110 017 to repay the amount mentioned in the notice being **Rs. 1,06,71,304.45 (Rupees One Crore Six Lacs Seventy One Thousands Three Hundred Four and Paisa Forty Five Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sec.13(4) of the said Act read with Rule 8 of the said Rules on this **30th day of July of the year 2020**

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets which reads as below:

(8) If the dues of the secured creditor together with all costs, charges and expenses incurred by him are tendered to the secured creditor at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by the secured creditor, and no further step shall be taken by him for transfer or sale of that secured asset."

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **THE KARUR VYSYA BANK LIMITED** for an amount **Rs. 2,31,69,247.02 (Rupees Two Crore Thirty One Lakhs Sixty Nine Thousands Two Hundred Forty Seven and Paisa Two only)** and interest thereon.

Description of the Immovable Property

Non-agricultural vacant land measuring about 4 bighas 16 biswas, comprised in Mustail Ni. 98, Kila No. 13, Min (2-8), situated in revenue estate of village Dera Mandi, Tehsil Hauz Khas, Mehrauli, New Delhi and bounded as below:
North : Others Farm Houses South : 20' wide Road
East : Remaining portion of said property
West : 20' wide Road / Malhotra's Farm House No.66

Date : 30.07.2020
Place: Delhi

AUTHORIZED OFFICER
THE KARUR VYSYA BANK LIMITED

PUBLIC NOTICE

Form No. INC-26
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Before the Central Government
Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **JARROW IMPEX PRIVATE LIMITED** having its registered office at Office No F-11, First Floor, St. Soldier Tower, G-Block, Community Centre, Vikas Puri, New Delhi 110018

..........**Applicant**

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **Monday, the 13th day of July, 2020** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs at B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex New Delhi – 110003** within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Jarrow Impex Private Limited
CIN U51909DL2007PTC162464
Office No F-11, First Floor, St. Soldier Tower, G-Block, Community Centre, Vikas Puri, New Delhi 110018
Email: jarrowimpex@gmail.com

For and on behalf of the Applicant
Jarrow Impex Private Limited
Sd/-
Manoj Vasant Somvanshi
Director
(DIN –06454734)

Date: 29.07.2020
Place: New Delhi

DFM FOODS LTD.

CIN: L15311DL1993PLC052624
Registered Office: 8377, Roshanara Road, Delhi-110007
Phone No.: 011-23826445, Fax No.: 011-23822409
Email: dfm@dfmfoods.com, Website: www.dfmfoods.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that a meeting of the Board of Directors of the Company is scheduled to be held on Monday, August 10, 2020 to consider inter alia the Unaudited financial results for the quarter ended June 30, 2020.
For further details, please visit the website of the Company (www.dfmfoods.com), BSE Limited (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com).

For **DFM Foods Ltd.**
Sd/-
Company Secretary
Place: Noida
Dated: 31st July, 2020

कामा होल्डिंग्स लिमिटेड

KAMA Holdings

(सीआईएनः L92199DL2000PLC104779)
पंजीकृत कार्यालयः द गैलेरिया, डीएलएफ मयूर विहार, यूनिट संख्या 236 व 237, द्वितीय तल, मयूर प्लेस, नोएडा लिंक रोड, मयूर विहार फेज 1 एक्सटेंशन, दिल्ली–110091
कॉर्पोरेट कार्यालयः ब्लॉक सी, सेक्टर 45, गुरुग्राम–122003
दूरभाष संख्याः (+91–124) 4354400 • फैक्सः (+91–124) 4354500
ईमेलः info@kamaholdings.com • वेबसाइटः www.kamaholdings.com

सूचना

सेबी (सूचीबद्धता बाध्यताएँ एवं प्रकटीकरण अपेक्षाएँ) विनियम, 2015 की नियमावली 29 के साथ पठित नियमावली 47 एवं लागू होने योग्य अन्य प्रावधानों के अनुपालन में एतद् द्वारा सूचित किया जाता है कि कामा होल्डिंग्स लिमिटेड के निदेशक मंडल की बैठक सोमवार, 10 अगस्त 2020 को, अन्य बातों के अतिरिक्त, 30 जून 2020 को समाप्त तिमाही के अनअंकेक्षित वित्तीय परिणामों पर विचार एवं अनुमोदन हेतु आयोजित होना निश्चित है।

यह सूचना कम्पनी की वेबसाइट अर्थात् www.kamaholdings.com एवं स्टॉक एक्सचेंज की वेबसाइट जहाँ कम्पनी के शेयर सूचीबद्ध हैं, बीएसई लिमिटेड www.bseindia.com पर भी उपलब्ध है।

कृते कमा होल्डिंग्स लिमिटेड
हस्ता०/–
एकता महेश्वरी
(पूर्ण कालिक निदेशक, मुख्य वित्त अधिकारी एवं कम्पनी सचिव)
स्थानः गुरुग्राम
दिनांकः 31 जुलाई, 2020

ओरिएन्ट बेल लिमिटेड

सीआईएन : L14101UP1977PLCO21546
पंजीकृत कार्यालय : 8, इण्डस्ट्रियल एरिया, सिकन्दराबाद–203205, जिला बुलन्दशहर, उ.प्र.
कॉर्पोरेट कार्यालय : आइरिस हाउस, 16, बिजिनेस सेंटर, नांगल राया, नई दिल्ली–110046
दूरभाष : +91–11–47119100, ई–मेल आईडी : investor@orientbell.com
वेबसाइट : www.orientbell.com

शेयरधारकों के लिए सूचना
(कम्पनी की इक्विटी शेयरधारकों के ध्यानार्थ) निवेशक शिक्षा तथा संरक्षण कोष में इक्विटी शेयरों का अंतरण

यह सूचना कॉर्पोरेट कार्य मंत्रालय, नई दिल्ली द्वारा अधिसूचित निवेशक शिक्षा तथा संरक्षण कोष प्राधिकरण (लेखा, ऑडिट, अंतरण तथा रिफंड) नियमावली, 2016 तथा यथासमय संशोधित ("नियमावली") के साथ पठित कम्पनी अधिनियम, 2013 के प्रावधानों के अनुपालन में दी जा रही है।
ये नियम अन्य बातों के साथ–साथ उस परिप्रेक्ष्य में समस्त शेयरों के अन्तरण का प्रावधान करते हैं जिसमें केन्द्र सरकार द्वारा स्थापित निवेशक शिक्षा तथा संरक्षण निधि (आईईपीएफ) में लगातार सात वर्षों तक शेयरधारकों को लाभांश नहीं प्रदान किया गया या दावा नहीं प्रस्तुत किया गया।
तदनुसार, उन शेयरधारकों के पास उनके नवीनतम उपलब्ध पते पर व्यक्तिगत सूचना भेज दी गयी है जिनके परिप्रेक्ष्य में वित्त वर्ष 2012–13 से लाभांश अप्रदत्त/अदावाकृत हैं और इस प्रकार कथित नियमों के तहत आईईपीएफ में अन्तरित होने योग्य हैं। कम्पनी ने आईईपीएफ में अन्तरित होने के लिए बकाये ऐसे शेयरधारकों तथा शेयरों का विवरण अपनी वेबसाइट www.orientbell.com पर अपलोड कर दी है।
उपर्युक्त के आलोक में ऐसे समस्त शेयरधारकों से वित्त वर्ष 2012–13 से आगे के लिए अप्रदत्त लाभांश के दावे हेतु 14.08.2020 तक कम्पनी/इसके रजिस्ट्रार के पास आवेदन करने का निवेदन किया जाता है ताकि उनके शेयर आईईपीएफ में अन्तरित न किये जायें। कृपया ध्यान दें कि यदि कम्पनी या रजिस्ट्रार के पास कोई दावा/आवेदन नहीं प्राप्त होता है तो कम्पनी कथित नियमों में वर्णित नियत प्रक्रिया का अनुपालन करके बिना कोई भावी सूचना दिये शेष शेयरों को आईईपीएफ में अन्तरित करने के लिए बाध्य होगी जिसका संक्षिप्त वर्णन निम्नलिखित है :
i) यदि शेयर भौतिक प्रारूप में धारित हैं : डुप्लीकेट शेयर प्रमाणपत्र के निर्गमन द्वारा तथा इसे आईईपीएफ में अन्तरण करना।
ii) यदि शेयर डीमैट प्रारूप में धारित हैं : सदस्य के डीपी को सीधे आईईपीएफ में शेयरों का अन्तरण करने का निर्देश देना।
कृपया ध्यान दें कि ऐसे शेयरों पर होने वाले समस्त भावी लाभ, लाभांश भी आईईपीएफ में अन्तरित होंगे। सभी शेयरधारकों से उपर्युक्त प्रावधानों पर ध्यान दें तथा समय–समय पर समस्त अप्रदत्त लाभांशों का दावा करने का निवेदन है।
यह भी ध्यान दिया जाये कि वर्तमान नियमों के अनुसार आईईपीएफ में अन्तरित शेयर और ऐसे शेयरों पर होने वाले समस्त लाभ, यदि कोई हो, का दावा कथित नियमों के तहत निर्धारित प्रक्रिया का अनुपालन कर–के आईईपीएफ प्राधिकरण से पुनः दावा किया जा सकता है।
इस विषय पर किसी स्पष्टीकरण हेतु सदस्य कृपया कम्पनी के रजिस्ट्रार तथा शेयर अन्तरण एजेंट मैसर्स एमसीएस शेयर ट्रांसफर एजेंट लि., यूनिट ओरिएन्ट बेल लि., एफ–65, प्रथम तल, ओखला इण्डस्ट्रियल एरिया, फेज–I, नई दिल्ली–110 020, दूरभाष : +91–11–41406149, ई–मेल : admin@mcsregistrars.com. पर सम्पर्क करें।

कृते ओरिएन्ट बेल लिमिटेड
हस्ता./–
योगेश मेंदीरत्ता
कम्पनी सचिव एवं हेड लीगल
स्थान : नई दिल्ली
तिथि : 31.07.2020
orientbell tiles

प्रपत्र ए
सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (कॉर्पोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अंतर्गत]
इम्पेरियल फास्टनर्स प्राईवेट लिमिटेड के क्रेडीटरों के ध्यानार्थ

संबंधित विवरण		
1.	कॉर्पोरेट ऋणधारक का नाम	इम्पेरियल फास्टनर्स प्राईवेट लिमिटेड
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	29.04.1982
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार– दिल्ली
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएबिलिटी पहचान संख्या	U74899DL1982PTC013567
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालयः 1092, शिव मोटर मार्केट, बड़ा बाजार, कश्मीरी गेट, दिल्ली–110006 फैक्टरी/कॉर्पोरेट कार्यालय का पताः बेहरामपुर रोड, खंडसा, एचएसआईआईडीसी, उद्योग विहार, फेज VII, हरियाणा रोडवेज वर्कशॉप के पीछे, गुड़गाँव–122001 (एनसीआर), हरियाणा, भारत
6.	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	29.07.2020
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	25.01.2020 अर्थात् सीआईआरपी आरंभ होने की तिथि जो 29.7.2020 है, से 180 दिन
8.	अंतरिम प्रस्ताव प्रॉफेश्नल का नाम, पंजीकरण संख्या, जो अंतरिम प्रस्ताव प्रॉफेश्नल के रूप में कार्यरत है	संयम गोयल पंजी. सं.: IBBI/IPA-002/IP-N00138/2017-18/10397
9.	बोर्ड में यथा पंजीकृत अंतरिम प्रस्ताव प्रॉफेश्नल का पता एवं ईमेलः	पताः यूनिट नं. 110, प्रथम तल, जेएमडी पैसिफिक स्क्वॉयर, सेक्टर–15, पार्ट II, गुरुग्राम, हरियाणा–122001 ई–मेलः goelsanyam@gmail.com
10.	अंतरिम प्रस्ताव प्रॉफेश्नल के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	पताः यूनिट नं. 110, प्रथम तल, जेएमडी पैसिफिक स्क्वॉयर, सेक्टर–15, पार्ट II, गुरुग्राम, हरियाणा–122001 ई–मेलः cirp.imperial@gmail.com
11.	दावे जमा करने की अंतिम तिथि	12.8.2020 अर्थात् सीआईआरपी आरंभ होने की तिथि जो 29.7.2020 है, से 14 दिन
12.	क्रेडीटर का वर्ग यदि कोई हो, धारा 21 की उप धारा (6ए) के उपबंध (बी) के अंतर्गत, अंतरिम प्रस्ताव प्रॉफेश्नल द्वारा सुनिश्चित किया गया	इस चरण में क्रेडीटर का कोई वर्ग सुनिश्चित नहीं किया गया है।
13.	किसी वर्ग में क्रेडीटर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये पहचान किये गये इन्सॉल्वेन्सी प्रॉफेश्नल का नाम (प्रत्येक वर्ग से तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र तथा (ख) प्राधिकृत प्रतिनिधियों का विवरण उपलब्ध है	वेब लिंकः https://www.ibbi.gov.in/home/downloads भौतिक पताः यूनिट नं. 110, प्रथम तल, जेएमडी पैसिफिक स्क्वॉयर, सेक्टर 15, पार्ट II, गुरुग्राम, हरियाणा–122001

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण ने 29.7.2020 को इम्पेरियल फास्टनर्स प्राईवेट लिमिटेड के संदर्भ में कॉर्पोरेट इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है।
इम्पेरियल फास्टनर्स प्राईवेट लिमिटेड के क्रेडीटरों को निर्देश दिया जाता है कि मद सं. 10 में वर्णित पते पर अंतरिम प्रस्ताव प्रॉफेशनल के पास 12.8.2020 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।
फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।
प्रविष्टि सं. 12 के समक्ष यथा सूचीबद्ध किसी वर्ग से संबंधित वित्तीय क्रेडीटर प्रपत्र सीए में वर्ग के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये (वर्ग निर्दिष्ट करें) प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन इन्सॉल्वेन्सी प्रॉफेश्नलों में से प्राधिकृत प्रतिनिधि की अपनी पसंद को दर्शाएं
दावे का गलत अथवा भ्रामक प्रमाणों को जमा करने पर दंडित किया जा सकता है।
दावे का प्रमाण भारत दिवाला तथा दिवालिया मंडल (कॉर्पोरेट व्यक्तियों के लिये दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के चैप्टर IV के अनुसार जमा किया जायेगा। दावे का प्रमाण निम्न विनिर्दिष्ट प्रपत्रों में जमा किये जा सकते हैं।
प्रपत्र बीः कर्मियों तथा कर्मचारियों को छोड़कर ऑपरेशनल क्रेडीटर्स द्वारा दावे के लिये;
प्रपत्र सीः वित्तीय क्रेडीटरों द्वारा दावे के लिये;
प्रपत्र सीएः किसी वर्ग में वित्तीय क्रेडीटरों द्वारा दावे के लिये;
प्रपत्र डीः कर्मियों तथा कर्मचारियों द्वारा दावे के लिये;
प्रपत्र ईः कर्मियों तथा कर्मचारियों के किसी प्राधिकृत प्रतिनिधियों द्वारा जमा किये गये दावे के लिये;
प्रपत्र एफः वित्तीय क्रेडीटरों तथा ऑपरेशनल क्रेडीटरों के अतिरिक्त क्रेडीटरों द्वारा दावे के लिये।

हस्ता./–
संयम गोयल
अंतरिम प्रस्ताव प्रॉफेश्नल
पंजी. सं.: IBBI/IPA-002/IP-N00138/2017-18/10397
तिथिः 31.7.2020
स्थानः गुरुग्राम

केनरा बैंक Canara Bank

(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)

शाखा : 298/7 एसके टॉवर, ओल्ड रेलवे रोड, निकट शिव मन्दिर, गुरुग्राम, हरियाणा–121001

[redacted]

जबकि, अधोहस्ताक्षरी प्रतिभूति हित अधिनियम, 2002 (2002 के अधिनियम 54) (इसके बाद "अधिनियम" कहा जायेगा) की वित्तीय आस्तियों तथा प्रवर्तन के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में केनरा बैंक का अधिकृत प्राधिकारी होने के नाते कर्जदार(रों) से कथित सूचना की प्राप्ति के 60 दिनों के भीतर सूचना में लिखित राशि का पुनर्भुगतान करने के लिए कहते हुए निम्नलिखित तिथि पर माँग सूचना निर्गत की।
कर्जदार(रों)/जमानती(यों) द्वारा राशि के पुनर्भुगतान में असफल होने के कारण, एतद्वारा कर्जदार(रों)/जमानती(यों) तथा जनसामान्य को सूचना दी जाती है कि अधोहस्ताक्षरी ने कथित नियमों के नियम 8 एवं 9 के साथ पठित कथित अधिनियम की धारा 13(4) के तहत उसे प्रदत्त शक्तियों के उपयोग में नीचे वर्णित सम्पत्ति पर 30 जुलाई, 2020 को कब्जा कर लिया है।
कर्जदार/जमानती को विशेष रूप से तथा जनसामान्य को एतद्वारा सम्पत्ति के साथ संव्यवहार न करने की चेतावनी दी जाती है और सम्पत्ति के साथ किसी प्रकार का संव्यवहार निम्नलिखित खाते के विरुद्ध भावी ब्याज तथा अन्य व्ययों, लागत, प्रभारों आदि के अतिरिक्त नीचे वर्णित राशि हेतु केनरा बैंक के प्रभार का विषय होगा।
प्रतिभूत आस्तियों को छुड़ाने के लिए उपलब्ध समय सीमा के परिप्रेक्ष्य में कर्जदार/जमानती(यों) का ध्यान अधिनियम की धारा 13(8) की ओर आकृष्ट किया जाता है।

कर्जदार का नाम तथा पता/बकाया राशि	सम्पत्ति का विवरण/माँग सूचना की तिथि/ कब्जा करने की तिथि	माँग सूचना की तिथि 14.05.2019 कब्जा की तिथि 30.07.2020
मैसर्स प्रीडॉमिनैन्ट इंजीनियरिंग एण्ड कंट्रैक्टर्स प्रा.लि. राशि : रु. 3,13,25,184.11 (तीन करोड़ तेरह लाख पच्चीस हजार एक सौ चौरासी एवं ग्यारह पैसे मात्र) रु. 56,21,328.53 (रुपये छप्पन लाख इक्कीस हजार तीन सौ अट्ठाईस एवं तिरेपन पैसे मात्र) को घटाकर तथा 5 मई, 2019 से प्रयोज्य ब्याज सहित।	म.नं. 40, सुखचैन मार्ग, डीएलएफ सिटी, फेज–1, गुरुग्राम से निर्मित सम्पत्ति का समस्त भाग, कवर्ड एरिया 7500 वर्ग फीट, माप 420 वर्ग मीटर, मैसर्स प्रीडॉमिनैन्ट इंजीनियरिंग एण्ड कंट्रैक्टर्स प्रा.लि. के नाम पर, गुरुग्राम पंजीकरण जिले में, सीमाएँ : उत्तर : सड़क, दक्षिण : प्लॉट सं. सी–12/5, पूर्व : प्लॉट सं. एससीएम–41, पश्चिम : प्लॉट सं. एससीएम–39	

दिनांक : 01.08.2020 स्थान : गुरुग्राम **अधिकृत प्राधिकारी : केनरा बैंक**

ओसवाल लीजिंग लिमिटेड

पंजीकृत कार्यालयः 105, अशोका एस्टेट, 24, बाराखंबा रोड, नई दिल्ली-110001
CIN: L65910DL1983PLC016036, फोनः (011) 23313955, फैक्सः (011) 23316374
ईमेलः oswal_leasing@ownnahar.com, वेबसाइटः www.ownnahar.com

दिनांक 30 जून, 2020 को समाप्त तिमाही के लिए अलेखापरीक्षित वित्तीय परिणामों का सारांश
(लाख रु. में, जब तक अन्यथा न कहा जाए)

क्र. सं.	विवरण	समाप्त तिमाही 30.06.2020 (अनंकेक्षित)	समाप्त तिमाही 31.03.2020 (अंकेक्षित)	समाप्त तिमाही 30.06.2019 (अनंकेक्षित)	समाप्त वर्ष 31.03.2020 (अंकेक्षित)
1.	प्रचालनों से कुल आय (शुद्ध)	4.14	4.14	4.23	17.07
2.	अवधि के लिए शुद्ध लाभ/(हानि) (कर, विशेष तथा/या असाधारण मदों से पूर्व)	1.66	(2.53)	1.78	0.54
3.	कर से पूर्व अवधि के लिए शुद्ध लाभ/ (हानि)(विशेष तथा/या असाधारण मदों के बाद)	1.66	(2.53)	1.78	0.54
4.	कर के बाद अवधि के दौरान शुद्ध लाभ/ (हानि)(विशेष तथा/या असाधारण मदों के बाद)	1.25	(1.87)	1.31	0.40
5.	अवधि के दौरान कुल व्यापक आय [अवधि के लिए (कर के बाद) लाभ/(हानि) तथा अन्य व्यापक आय (कर के बाद) को शामिल करके]	1.25	4.43	1.31	6.70
6.	इक्विटी शेयर पूंजी (अंकित मूल्य 10/-रु. प्रति)	50.00	50.00	50.00	50.00
7.	आरक्षितें (पूर्व वर्ष के अंकेक्षित तुलन पत्र में दर्शाए अनुसार पुनर्मूल्यांकन आरक्षितों के साथ)				228.50
8.	आय प्रति शेयर (इपीएस) (अंकित मूल्य 10/- रु. प्रति) (जारी व बंद प्रचालनों हेतु): (वार्षिक नहीं): मूल व तनुकृत (रु. में)	0.25	(0.37)	0.26	0.07

टिप्पणीः 1. दिनांक 30 जून, 2020 को समाप्त तिमाही के लिए कंपनी के अलेखापरीक्षित वित्तीय परिणामों की ऑडिट कमेटी द्वारा समीक्षा की गई है और उसके बाद 31.07.2020 को आयोजित निदेशकों के बोर्ड की बैठक में अनुमोदित और रिकार्ड पर लिया गया है। वित्तीय परिणाम कंपनी के सांविधिक लेखापरीक्षकों द्वारा सीमित समीक्षा के अधीन किए जा रहे हैं।
2. उपरोक्त विवरण सेबी (दायित्वों के सूचीकरण एवं अन्य प्रकटीकरण अपेक्षाएं) विनियमों, 2015 के विनियम 33 के अंतर्गत शेयर बाजार में दाखिल 30 जून, 2020 को समाप्त तिमाही के लिए अनंकेक्षित वित्तीय परिणामों के विस्तृत प्रारूप का सार है। दिनांक 30 जून, 2020 को समाप्त तिमाही के लिए अनंकेक्षित वित्तीय परिणामों का संपूर्ण विवरण शेयर बाजार की वेबसाइट (www.bseindia.com) तथा कम्पनी की वेबसाइट (www.ownnahar.com) पर भी उपलब्ध है।

कृते ओसवाल लीजिंग लिमिटेड
हस्ता./– सुरभि अरोड़ा
प्रबंधक तथा सीएफओ
दिनांकः 31.07.2020
स्थानः नई दिल्ली

GOBIND SUGAR MILLS LIMITED

CIN : L15421DL1952PLC354222
Regd. Office : Birla Mill Complex, P. O. Birla Lines, G T Road, Near Clock Tower, Kamla Nagar, North Delhi – 110007
Email : ig.gsml@adventz.com
Web : www.zuarisugar.com

Pursuant to Regulation 47 readwith Regulations 29 & 33 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015 notice is hereby given that a meeting of the Board of Directors of the Company is scheduled to be held on Saturday, August 8, 2020, inter alia, to consider, approve and take on record the Unaudited Financial Results of the Company for the quarter ended 30th June 2020.
As required in terms of Reg. 46 of Listing Regulations, this notice is also available on website of the Company at www.zuarisugar.com and website of the Stock Exchange at www.msei.in.

For **Gobind Sugar Mills Limited**
Sd/-
Gaurav Dutta
Company Secretary
Place : Gurugram
Date : 01.08.2020

RAGHUNATH INTERNATIONAL LIMITED

CIN No.: L52312UP1994PLC022559
Registered Office : Mandhana Bithoor Road, Village Choudharipur, Bithoor, Kanpur, Uttar Pradesh - 209 201
Tel. No.: 011-23852583, Fax No.: 011-23852666
Website: www.raghunathintlimited.in, E-mail: rgc.secretarial@rediffmail.com

EXTRACT OF STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR QUARTER AND YEAR ENDED ON 31ST MARCH 2020

(Rs. in lacs)

S. No.	PARTICULARS	STANDALONE Quarter ended 31.03.2020 Audited	Quarter ended 31.12.2019 Unaudited	Quarter ended 31.03.2019 Audited	Financial Year ended 31.03.2020 Audited	CONSOLIDATED Quarter ended 31.03.2020 Audited	Quarter ended 31.12.2019 Unaudited	Quarter ended 31.03.2019 Audited	Financial Year ended 31.03.2020 Audited
1.	Total income from operations (net)	-	-	-	-	-	-	-	-
2.	Net Profit/(Loss) from ordinary activities after tax	2.931	3.462	6.756	18.587	2.931	3.462	6.756	18.587
3.	Net Profit/(Loss) after tax (after Extraordinary items)	2.931	3.462	6.756	18.587	2.931	3.462	6.756	18.587
4.	Minority Interest (Share of profit/(loss) of associates)*	-		-		7.976	8.736	21.135	54.768
5.	Net Profit/(Loss) after tax and minority interest*	2.931	3.462	6.756	18.587	10.907	12.198	27.891	73.355
6.	Other Comprehensive income	-	-	-	-	-	-	-	-
7.	Total Comprehensive income for the period	2.931	3.462	6.756	18.587	10.907	12.198	27.891	73.355
8.	Equity Share Capital	500.02	500.02	500.02	500.02	500.02	500.02	500.02	500.02
9.	Reserves (excluding Revaluation Reserves as shown in the Balance Sheet of previous year)	-	-	-	250.843	-	-	-	566.966
10.	Earning Per Share (of ₹ 10/- each)								
	Basic :	-	-	-	-	-	-	-	-
	Diluted :	0.059	0.0069	0.135	0.372	0.218	0.244	0.056	1.467

Note :
1. The above is an extract of the details format of the Standalone and Consolidated Financial Results for Quarter and year ended on 31st March, 2020 filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirement) Regulations,2015. The full format of the Standalone and Consolidated Financial Results for Quarter and Year ended on 31st March, 2019 are available on the Stock Exchange Website (www.bseindia.com) and on the Company's website (raghunathintlimited.in).

By the order of the Board
For Raghunath International Limited
G.N Choudhary
Director
DIN 00012883
Place: New Delhi
Date: 31.07.2020

"IMPORTANT"

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प्ररूप संख्या आईएनसी–26

[कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]
केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में
और
अंगद मार्केटिंग प्राइवेट लिमिटेड
(जिसे पहले यूनाइटेड इंडिया प्रिविलेज कार्ड नेटवर्किंग प्राइवेट लिमिटेड के नाम से जाना जाता था)
(CIN: U74999DL2001PTC112880)
जिसका पंजीकृत कार्यालय : **2 ई / 4, झंडेवालान एक्सटेंशन, नई दिल्ली -110055**
ईमेलः ajaychhabra89@gmail.com
में हैं, के मामले में
....आवेदक कंपनी / याचिकाकर्ता
आम जनता को यह नोटिस दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"उत्तर प्रदेश राज्य"** में स्थानांतरित करने के लिए तारीख **30 जुलाई 2020** को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की मांग की गई है।
कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से 14 दिनों के भीतर क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी-2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित रजिस्ट्रीकृत कार्यालय पते पर भी भेजेगा।
2 ई / 4, झंडेवालान एक्सटेंशन, नई दिल्ली -110055

आवेदक के लिए और आवेदक की ओर से
अंगद मार्केटिंग प्राइवेट लिमिटेड
अजय छाबडा (निदेशक)
डीआईएनः 00707890
दिनांकः 31 जुलाई 2020
स्थानः नई दिल्ली

इंडियन टोनर्स एंड डेवलपर्स लि.

(CIN NO. L74993UP1990PLC015721)
पंजी. कार्यालयः 10.5 कि.मी. माइलस्टोन, रामपुर बरेली रोड, रामपुर–242901 (उ.प्र.)
ई–मेल आईडीः info@indiantoners.com,
वेबसाइटः www.indiantones.com
फोन नं0: 0595-2356271
फैक्स नं0: 0595-2356273

सूचना

सेबी (एलओडीआर) विनियमन, 2015 के विनियमन 47 के साथ पठित विनियमन 29 के अनुसार एतद्द्वारा सूचित किया जाता है कि कंपनी के निदेशक मंडल की एक बैठक नई दिल्ली में मंगलवार, 25 अगस्त, 2020 को आयोजित की जाएगी जिसमें 30 जुन, 2020 को समाप्त तिमाही के लिए कंपनी के अंकेक्षित वित्तीय परिणामों पर विचार तथा अनुमोदन किए जाएंगे।
यह सूचना कंपनी एवं स्टॉक एक्सचेंज जहां कंपनी के इक्विटी शेयर्स सूचीबद्ध हैं, की वेबसाइट अर्थात www.indiantoners.com तथा www.bseindia.com क्रमशः पर उपलब्ध हैं।

इंडियन टोनर्स एंड डेवलपर्स लिमिटेड के लिए
हस्ता/–
एस.सी.सिंघल
कंपनी सचिव
सीनः नई दिल्ली
तिथिः 31.07.2020

NIIT LIMITED

NIIT

Regd Office: 8, Balaji Estate, First Floor, Guru Ravidas Marg, Kalkaji, New Delhi-110019
Ph.: 91 (11) 41675000 Fax: 91 (11) 41407120 Website: http://www.niit.com Email: investors@niit.com
Corporate Identity Number: L74899DL1981PLC015865

Extract of Unaudited Financial Results for the quarter ended June 30, 2020

(Rs. in Millions, except per share data)

S. No.	Particulars	Consolidated – Quarter ended: 3 Months ended June 30, 2020 Un-Audited	Preceding 3 months ended March 31, 2020 Audited	Correspond-ing 3 months ended June 30, 2019 Audited (refer notes 4 and 5)	Year ended: Previous year ended March 31, 2020 Audited	Standalone – Quarter ended: 3 Months ended June 30, 2020 Un-Audited	Preceding 3 months ended March 31, 2020 Audited	Correspond ing 3 months ended June 30, 2019 Audited (Restated - refer note 4)	Year ended: Previous year ended March 31, 2020 Audited
1	Total Income from Operations	2,017.64	2,111.72	2,017.81	8,891.83	797.21	911.22	958.25	4,008.57
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	398.58	53.98	278.88	1,216.10	335.87	296.38	216.32	1,415.61
3	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	389.99	(39.28)	13,288.96	14,132.92	301.86	(481.74)	14,796.61	15,217.78
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items) (before discontinued operations)	331.63	72.26	11,037.13	13,577.30	239.53	(378.01)	11,642.62	13,777.69
5	Profit/(Loss) after tax from discontinued operations	(38.03)	(66.34)	(129.30)	(305.46)	(5.18)	(7.93)	(69.36)	(94.05)
6	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	293.60	5.92	10,907.83	13,271.84	234.35	(385.94)	11,573.26	13,683.64
7	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	301.43	37.29	10,889.69	13,310.14	240.22	(400.50)	11,571.98	13,649.44
8	Paid-up equity share capital (face value of Rs. 2 each, fully paid)	283.20	283.03	335.04	283.03	283.20	283.03	335.04	283.03
9	Reserves excluding revaluation reserves				14,924.51				15,044.22
10	Earnings/(Loss) Per Share (of Rs. 2/- each) (not annualised, in Rs.)								
	Continuing Operations								
	- Basic	2.31	0.51	65.88	84.78	1.70	(2.67)	69.51	86.01
	- Diluted	2.30	0.51	65.27	84.31	1.69	(2.67)	68.87	85.53
	Discontinued Operations								
	- Basic	(0.26)	(0.47)	(0.77)	(1.91)	(0.04)	(0.06)	(0.41)	(0.59)
	- Diluted	(0.26)	(0.47)	(0.77)	(1.91)	(0.04)	(0.06)	(0.41)	(0.59)
	Continuing and Discontinued Operations								
	- Basic	2.05	0.04	65.11	82.87	1.66	(2.73)	69.10	85.42
	- Diluted	2.04	0.04	64.50	82.40	1.65	(2.73)	68.46	84.94

Notes:
1. The above is an extract of the detailed format of quarterly / year to date Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly / year to date Financial Results are available on the Stock Exchange websites www.bseindia.com and www.nseindia.com and on the company's website, www.niit.com.
2. The above results were reviewed by Audit Committee and approved by the Board of Directors at its meeting held on July 31, 2020.
3. Total Income from Operations represent revenue from operations.
4. During the previous year, in line with its restructuring strategy of subsidiaries, the Company signed a business purchase agreement to purchase the business (excluding cash and cash equivalents) from its wholly owned subsidiary NIIT Institute of Process Excellence Limited.
Further, in line with its stated long term strategy of reducing exposure to low margin, capital intensive government business, the Company had decided not to pursue new skill contracts in its wholly owned subsidiary NIIT Yuva Jyoti Limited ("NYJL") and discontinue operations post completion of continuing commitments. During the previous year the Company took over the intellectual property rights and other assets and liabilities from NYJL through transfer agreements. The above transactions were treated as business combination and the Company had applied pooling of interest method to account for such Business Combination. Based on the requirements of Appendix C to Ind AS 103, the Company has restated financial information appearing in these financial results in respect of quarter ended June 30, 2019.
In pursuance of applicable accounting standard (IND AS - 105), the net results (i.e. revenue minus expenses) of discontinued operations for the quarter of NYJL are disclosed separately under 'Discontinued Operations' along with corresponding restatement of the financial results for the previous periods/ year.
5. During the previous year, the Group has decided to divest Mindchampion Learning Systems Limited (MLSL), to a strategic / financial investor. In the interim period, NIIT remains committed to support MLSL for continuity of operations and value creation for all stake holders. In pursuance of applicable accounting standard (IND AS - 105), the net results for the quarter of MLSL operations (revenue less expenses) are disclosed separately under 'Discontinued Operations', along with corresponding reclassification of the consolidated financial results for the previous periods/ year.

By order of the Board
For NIIT Limited
Sd/-
Vijay K Thadani
Vice-Chairman & Managing Director
Place: Gurugram
Date : July 31, 2020

आरसीआई इंडस्ट्रीज एंड टेक्नोलॉजीज लिमिटेड

CIN:L74900DL1992PLC047055
पंजी. कार्या.: बी–97, आल हेवन्स बिल्डिंग, वजीरपुर औद्योगिक क्षेत्र, दिल्ली–110052
दूरभाषः +91–11–27372194/97
ई–मेलः info@rciind.com,
वेबसाईटः www.rciind.com

सूचना

एतद्वारा सूचना दी जाती है कि सेबी (सूचीबद्धता दायित्व एवं प्रकटन अपेक्षाएँ) विनियम, 2015 के विनियम 47 के साथ पठित विनियम 29 के अनुसार अन्य बातों के साथ-साथ 31 मार्च, 2020 को समाप्त तिमाही तथा वर्ष हेतु लेखापरीक्षित वित्तीय परिणाम (समेकित एवं स्टैण्डअलोन) पर विचार, अनुमोदन तथा रिकॉर्ड पर लेने हेतु कम्पनी के निदेशक मण्डल की बैठक जो शुक्रवार 31 जुलाई, 2020 को आयोजित की जानी थी, अपरिहार्य कारणों से स्थगित कर पुनः शुक्रवार, 14 अगस्त, 2020 को आयोजित की जायेगी।
उपर्युक्त सूचना कम्पनी की वेबसाइट https://www.rciind.com/ तथा बीएसई की वेबसाइट http://www.bseindia.com/ पर एक्सेस की जा सकती है।

कृते आरसीआई इण्डस्ट्रीज एण्ड टेक्नोलॉजीज लिमिटेड
ह./–
राजीव गुप्ता
निदेशक
डीआईएनः 00503196
स्थानः नई दिल्ली
तिथिः 31.07.2020

प्रपत्र सं. आईएनसी–26

[कम्पनी (निगमन) नियमावली, 2014 के नियम 30 के अनुपालन में]
एक राज्य से दूसरे राज्य में कम्पनी के पंजीकृत कार्यालय के परिवर्तन के लिये समाचार पत्र में प्रकाशन के लिए विज्ञापन
केन्द्र सरकार, उत्तरी क्षेत्र के समक्ष
कम्पनी अधिनियम, 2013 की धारा 13 की उप–धारा (4) तथा कम्पनी (निगमन) नियमावली, 2014 के नियम 30 के उप–नियम (6) के क्लॉज (ए) के मामले में
तथा
जिन्दल लैम्प्स प्राईवेट लिमिटेड जिसका पंजीकृत कार्यालय प्लॉट नं. 12, ऊपरी भूतल, ब्लॉक–24, शक्ति नगर, गोल चक्कर के निकट, एसकेएन गव. स्कूल, दिल्ली–110007 में है, के मामले में
एतद्द्वारा आम जनता को सूचित किया जाता है कि **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"उत्तराखंड राज्य"** में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए 08.07.2020 **को आयोजित असाधारण आमसभा में पारित** विशेष प्रस्ताव के अनुसार कंपनी के मेमोरैंडम ऑफ एसोसिएशन के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत यह कंपनी केन्द्र सरकार के पास आवेदन करने का प्रस्ताव करती है।
कम्पनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे एमसीए–21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र दाखिल करें अथवा उसके नीचे वर्णित पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक के पतेः बी–2 विंग, 2रा तल, पर्यावरण भवन, सीजीओ कॉम्पलैक्स, नई दिल्ली–110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजेंः
प्लॉट नं. 12, ऊपरी भूतल, ब्लॉक–24, शक्ति नगर, गोल चक्कर के निकट, एसकेएन गव. स्कूल, दिल्ली–110007

आवेदक के लिये तथा उसकी ओर से
जिन्दल लैम्प्स प्राईवेट लिमिटेड
विकास जिन्दल
(निदेशक)
DIN: 00374973
निवासीः मकान सं. 10, राम मंदिर रोड, बम्बाघेर, रामनगर–244715
तिथिः
स्थानः नई दिल्ली

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IMPERIAL FASTNERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Imperial Fastners Private Limited
2.	Date of incorporation of Corporate Debtor	29/04/1982
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identification No.of Corporate Debtor	U74899DL1982PTC013567
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 1092, Shiv Motor Market, Bara Bazar, Kashmare Gate, Delhi-110006 Factory/Corporate Office Address: Behrampur Road, Khandsa, HSIIDC, Udyog Vihar, Phase VII, Behind Haryana Roadways Workshop, Gurgaon – 122001, (NCR) Haryana, India
6.	Insolvency commencement date in respect of Corporate Debtor	29/07/2020
7.	Estimated date of closure of insolvency resolution process	25/01/2020 i.e. 180 days from the date of commencement of CIRP being 29/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanyam Goel **Reg. No.** IBBI/IPA-002/IP-N00138/2017-18/10397
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001 **E-mail:** goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001 **E-mail:** cirp.imperial@gmail.com
11.	Last date for submission of claims	12/08/2020 i.e. 14 days from the date of commencement of CIRP being 29.07.2020.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads **Physical Address:** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Imperial Fastners Private Limited on 29/07/2020.

The creditors of Imperial Fastners Private Limited, are hereby called upon to submit their claims with proof on or before 12/08/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form CA for claims by Financial Creditors in a Class

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Sanyam Goel
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

Date: 31/07/2020
Place: Gurugram